

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 44

IA No. 38/2023, 1136/23, 1141/23
1499/23, 1147/23, 1154/23, 1895/23
1897/23, 1898/23, 1899/23
In

CP(IB) No. 647/Chd/HP/2019
(Admitted)

Under Section 9, & 19(2) & 12(2) & 66 & 67
IBC 2016, R 11 NCLT

In the matter of:-

Rajat Sole Proprietor, R J Enterprises

...Petitioner-Operational Creditor

Vs.

Crest Steel (UNA) Private Limited

...Respondent-Corporate Debtor

Present: Ms. Preeti Yadav, Advocate for the applicant-RP

IA Nos. 38/2022, 1141/23 and 1499/23

The IA No. 38/2022 has been filed under Section 19(2) of the Code. IA No. 1141/23 has been filed under Section 66 of the Code and IA No. 1499/23 has been filed for extension of the CIRP period for 60 days after expiry of 330 days. Learned counsel for the applicant is directed to file a short note with relevant laws for justification of extended period of CIRP beyond 330 days which is the outer limit of conclusion of CIRP. The same be done within two days. Registry has not put the file before the Bench. Assistant Registrar is directed to trace the file and put it before us on the next date of hearing. List on 25.08.2023.

IA Nos. 1147/23, 1154/23, 1895/23, 1897/23, 1898/23, 1899/23 and 1136/23

List on 25.08.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 22, 2023
PKA